<u>COURT - I</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

IA NO. 316 OF 2017 IN DFR NO. 1065 OF 2017

Dated: 1st May, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

M/s. Loudon Properties (P) Ltd.	Vs.		Appellant(s)
West Bengal Electricity Regulatory Com	-	& Anr.	Respondent(s)
Counsel for the Appellant(s)	:	Mr. Pawan Bindra Mr. Deepak Biswas Mr. Shashank Singh Mr. Nishith Mishra Mr. Arjun Minocha Mr. Sourav Vig and Mr. Ankur Garg	
Counsel for the Respondent(s)	:	Ms. Divya	Chaturvedi for R-2

<u>ORDER</u>

IA NO. 316 OF 2017

(Appl. for condonation of delay)

Issue notice. Ms. Divya Chaturvedi takes notice on behalf of Respondent No.2 and seeks two weeks time to file reply. Notice be issued to the other Respondents returnable on 29.05.2017. Dasti, in addition, is permitted.

List the matter on <u>29.05.2017.</u> In the meantime, learned counsel for the respondents may file reply on or before 16.05.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 24.05.2017 after serving copy on the other side.

(I. J. Kapoor) Technical Member

(Justice Ranjana P. Desai) Chairperson